

UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N. Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.104.2002.TREATIES-1 (Depositary Notification)

CONVENTION ON PROHIBITIONS OR RESTRICTIONS ON THE USE OF CERTAIN
CONVENTIONAL WEAPONS WHICH MAY BE DEEMED TO BE EXCESSIVELY INJURIOUS
OR TO HAVE INDISCRIMINATE EFFECTS (WITH PROTOCOLS I, II AND III)

GENEVA, 10 OCTOBER 1980

AMENDMENT TO THE CONVENTION ON PROHIBITIONS OR
RESTRICTIONS ON THE USE OF CERTAIN CONVENTIONAL WEAPONS
WHICH MAY BE DEEMED TO BE EXCESSIVELY INJURIOUS OR TO HAVE
INDISCRIMINATE EFFECTS (WITH PROTOCOLS I, II AND III)

GENEVA, 21 DECEMBER 2001

ADOPTION OF AN AMENDMENT

The Secretary-General of the United Nations, acting in his capacity as depositary,
communicates the following:

At the Second Review Conference, held in Geneva from 11 to 21 December 2001, the Parties
to the above Convention adopted, in accordance with the procedure laid ~~down~~ in article 8 (1) (b) of the
Convention, the Amendment to Article 1 of the said Convention as set out in the Final Declaration of
the Second Review Conference (Doc. CCW/CONF/II/2).

A copy of the authentic text of the Amendment in the Arabic, Chinese, English, French,
Russian and Spanish languages is attached (**hard copy format only**).

Pursuant to article 8, paragraph 1 (b) of the Convention, amendments shall enter into force in
the same manner as this Convention. Therefore, in accordance with article 5 (1) (2) of the Convention,
the Amendment to article 1 shall enter into force six months after the date of deposit of the twentieth
instrument of ratification, acceptance, approval or accession. After its entry into force, the Amendment
shall enter into force for any other State which deposits an instrument of ratification, acceptance,
approval or accession six months after the date on which the said State has deposited its instrument.

11 February 2002



Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations
concerned.

UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N. Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Référence : C.N.104.2002.TREATIES-1 (Notification Dépositaire)

CONVENTION SUR L'INTERDICTION OU LA LIMITATION DE L'EMPLOI DE CERTAINES
ARMES CLASSIQUES QUI PEUVENT ETRE CONSIDERÉES COMME PRODUISANT DES
EFFETS TRAUMATIQUES EXCESSIFS OU COMME FRAPPANT SANS DISCRIMINATION
(AVEC PROTOCOLES I, II ET III)

GENÈVE, 10 OCTOBRE 1980

AMENDEMENT À LA CONVENTION SUR L'INTERDICTION OU LA
LIMITATION DE L'EMPLOI DE CERTAINES ARMES CLASSIQUES QUI
PEUVENT ÊTRE CONSIDÉRÉES COMME PRODUISANT DES EFFETS
TRAUMATIQUES EXCESSIFS OU COMME FRAPPANT SANS
DISCRIMINATION (AVEC PROTOCOLES I, II ET III)

GENÈVE, 21 DÉCEMBRE 2001

ADOPTION D'UN AMENDEMENT

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de
dépositaire, communique :

À la Deuxième Conférence d'examen, tenue à Genève, du 11 au 21 décembre 2001, les Parties
à la Convention susmentionnée ont adopté, conformément à la procédure énoncée à l'alinéa b) du
paragraphe 1 de l'article 8 de la Convention, l'Amendement à l'article 1 de ladite Convention qui figure
dans la Déclaration finale de la Deuxième Conférence d'examen (Doc. CCW/CONF/II-2).

On trouvera ci-joint dans les langues anglaise, arabe, chinoise, espagnole, française et russe
une copie du texte authentique de l'Amendement (**sur papier seulement**).

Conformément à l'alinéa b) du paragraphe 1 de l'article 8 de la Convention, les amendements
entreront en vigueur de la même manière que la présente Convention. Par conséquent, l'Amendement à
l'article 1 entrera en vigueur six mois après la date de dépôt du vingtième instrument de ratification,
d'acceptation, d'approbation ou d'adhésion conformément aux paragraphes 1 et 2 de l'article 5 de la
Convention. Après son entrée en vigueur, l'Amendement entrera en vigueur pour tout autre État qui
dépose un instrument de ratification, d'acceptation, d'approbation ou d'adhésion six mois après la date
à laquelle ledit État aura déposé son instrument.

Le 11 février 2002



Attention Services des Traités des Ministères des Affaires Étrangères et organisations internationales
concernées.

**ADOPTION OF AN AMENDMENT TO ARTICLE 1
OF THE CONVENTION**

**ADOPTION D'UN AMENDEMENT À L'ARTICLE 1
DE LA CONVENTION**

修正《禁止或限制使用某些可被认为具有过分伤害力或 滥杀滥伤作用的常规武器公约》第一条

缔约国在 2001 年 12 月 11 日至 21 日举行的第二次审查会议上作出了关于修正《公约》第一条的以下决定，目的是扩大《公约》的范围，使其也适用于非国际性武装冲突。该决定见于 CCW/CONF.II/2 号文件所载的第二次审查会议最后宣言中。

“决定将《公约》第一条修正为：

1. 本公约及所附议定书应适用于 1949 年 8 月 12 日《日内瓦四公约》所共有的第二条所指的情况，其中包括《日内瓦四公约》第一号附加议定书第一条第 4 款所述的任何情况。

2. 本公约及所附议定书除了适用于本条第 1 款所指的情况外，还应适用于 1949 年 8 月 12 日《日内瓦四公约》所共有的第三条中所指的情况。本公约及所附议定书不适用于内部骚乱和紧张情况，诸如暴动、孤立和零星的暴力行为和性质类似的其他行为，因为它们不属于武装冲突。

3. 如果缔约方之一的领土内发生非国际性的武装冲突，冲突各当事方应遵守本公约及所附议定书的禁止和限制规定。

4. 不得援引本公约或所附议定书的任何条款影响国家主权或影响政府通过一切正当手段维持或重建国家的法律与秩序或者维护国家统一和领土完整的职责。

5. 无论出于任何原因，均不得援引本公约或所附议定书的任何条款作为借口，直接或间接干涉一缔约方领土内发生的武装冲突或干涉其内部事务或对外事务。

6. 如果冲突当事方不是已接受本公约或所附议定书的缔约方，则本公约及所附议定书的条款对此种当事方的适用不应对其法律地位或对有争议领土的法律地位造成任何明示或默示的改变。

7. 本条第 2 至第 6 款的规定不影响 2002 年 1 月 1 日以后通过的附加议定书，此种附加议定书可适用、不适用或修改本条所述的适用范围。’ ”

Amendment to Article I of the Convention on Prohibitions or Restrictions on the Use of Certain Conventional Weapons Which May Be Deemed to Be Excessively Injurious or to Have Indiscriminate Effects (CCW)

The following decision to amend Article I of the Convention in order to expand the scope of its application to non-international armed conflicts was made by the States Parties at the Second Review Conference held from 11 to 21 December 2001. This decision appears in the Final Declaration of the Second Review Conference, as contained in document CCW/CONF.II/2.

“DECIDE to amend Article I of the Convention to read as follows:

- “1. This Convention and its annexed Protocols shall apply in the situations referred to in Article 2 common to the Geneva Conventions of 12 August 1949 for the Protection of War Victims, including any situation described in paragraph 4 of Article I of Additional Protocol I to these Conventions.
2. This Convention and its annexed Protocols shall also apply, in addition to situations referred to in paragraph 1 of this Article, to situations referred to in Article 3 common to the Geneva Conventions of 12 August 1949. This Convention and its annexed Protocols shall not apply to situations of internal disturbances and tensions, such as riots, isolated and sporadic acts of violence, and other acts of a similar nature, as not being armed conflicts.
3. In case of armed conflicts not of an international character occurring in the territory of one of the High Contracting Parties, each party to the conflict shall be bound to apply the prohibitions and restrictions of this Convention and its annexed Protocols.
4. Nothing in this Convention or its annexed Protocols shall be invoked for the purpose of affecting the sovereignty of a State or the responsibility of the Government, by all legitimate means, to maintain or re-establish law and order in the State or to defend the national unity and territorial integrity of the State.
5. Nothing in this Convention or its annexed Protocols shall be invoked as a justification for intervening, directly or indirectly, for any reason whatever, in the armed conflict or in the internal or external affairs of the High Contracting Party in the territory of which that conflict occurs.
6. The application of the provisions of this Convention and its annexed Protocols to parties to a conflict which are not High Contracting Parties that have accepted this Convention or its annexed Protocols, shall not change their legal status or the legal status of a disputed territory, either explicitly or implicitly.
7. The provisions of Paragraphs 2-6 of this Article shall not prejudice additional Protocols adopted after 1 January 2002, which may apply, exclude or modify the scope of their application in relation to this Article.”

**Modification de l'article premier de la Convention sur l'interdiction
ou la limitation de l'emploi de certaines armes classiques qui peuvent
être considérées comme produisant des effets traumatiques excessifs
ou comme frappant sans discrimination**

À leur deuxième Conférence d'examen, tenue du 11 au 21 décembre 2001, les États parties à la Convention ont décidé de modifier comme suit l'article premier de la Convention, afin d'en étendre le champ d'application aux conflits armés ne revêtant pas un caractère international. Cette décision figure dans la Déclaration finale de la deuxième Conférence d'examen, telle que reproduite dans le document CCW/CONF.II/2.

«**DÉCIDENT** de modifier l'article premier de la Convention, qui doit désormais se lire comme suit:

1. La présente Convention et les Protocoles y annexés s'appliquent dans les situations prévues par l'article 2 commun aux Conventions de Genève du 12 août 1949 relatives à la protection des victimes de guerre, y compris toute situation décrite au paragraphe 4 de l'article premier du Protocole additionnel I aux Conventions.
2. La présente Convention et les Protocoles y annexés s'appliquent, outre les situations visées au paragraphe 1 du présent article, aux situations visées à l'article 3 commun aux Conventions de Genève du 12 août 1949. La présente Convention et les Protocoles y annexés ne s'appliquent pas aux situations de tensions et de troubles intérieurs, telles qu'émeutes, actes de violence isolés et sporadiques et autres actes de caractère similaire, qui ne sont pas des conflits armés.
3. Dans le cas de conflits armés qui ne revêtent pas un caractère international et se produisent sur le territoire de l'une des Hautes Parties contractantes, chaque partie au conflit est tenue d'appliquer les interdictions et restrictions prévues par la présente Convention et les Protocoles y annexés.
4. Aucune disposition de la présente Convention ou des Protocoles y annexés n'est invoquée pour porter atteinte à la souveraineté d'un État ou à la responsabilité qu'a le gouvernement, par tous les moyens légitimes, de maintenir ou de rétablir l'ordre public dans l'État ou de défendre l'unité nationale et l'intégrité territoriale de l'État.
5. Aucune disposition de la présente Convention ou des Protocoles y annexés n'est invoquée pour justifier une intervention, directe ou indirecte, pour quelque raison que ce soit, dans le conflit armé ou dans les affaires intérieures ou extérieures de la Haute Partie contractante sur le territoire de laquelle ce conflit se produit.

6. L'application des dispositions de la présente Convention et des Protocoles y annexés à des parties à un conflit qui ne sont pas de Hautes Parties contractantes ayant accepté la présente Convention et les Protocoles y annexés ne modifie ni explicitement ni implicitement leur statut juridique ni celui d'un territoire contesté.

7. Les dispositions des paragraphes 2 à 6 du présent article ne préjugent pas du champ d'application de tous autres protocoles adoptés après le 1^{er} janvier 2002, pour lesquels il pourra être décidé de reprendre les dispositions desdits paragraphes, de les exclure ou de les modifier.»

Поправка к статье 1 Конвенции о запрещении или ограничении применения конкретных видов обычного оружия, которые могут считаться наносящими чрезмерные повреждения или имеющими неизбирательное действие (КОО)

На второй Конференции по рассмотрению действия Конвенции, проходившей с 11 по 21 декабря 2001 года, государствами-участниками было принято следующее решение о внесении поправки в статью 1 Конвенции, с тем чтобы распространить сферу ее применения на немеждународные вооруженные конфликты. Это решение фигурирует в Заключительной декларации второй Конференции по рассмотрению действия Конвенции, как она содержится в документе CCW/CONF.II/2.

«ПОСТАНОВЛЯЮТ внести поправку в статью 1 Конвенции следующим образом:

1. Настоящая Конвенция и прилагаемые к ней Протоколы применяются в ситуациях, указанных в статье 2, общей для Женевских конвенций от 12 августа 1949 года о защите жертв войны, включая любую ситуацию, описанную в пункте 4 статьи 1 Дополнительного протокола I к этим Конвенциям.
2. Настоящая Конвенция и прилагаемые к ней Протоколы также применяются, помимо ситуаций, указанных в пункте 1 настоящей статьи, к ситуациям, указанным в статье 3, общей для Женевских конвенций от 12 августа 1949 года. Настоящая Конвенция и прилагаемые к ней Протоколы не применяются к случаям нарушения внутреннего порядка и возникновения обстановки внутренней напряженности, таким, как беспорядки, отдельные и спорадические акты насилия и иные акты аналогичного характера, поскольку таковые не являются вооруженными конфликтами.
3. В случае вооруженных конфликтов, которые не носят международного характера и имеют место на территории одной из Высоких Договаривающихся Сторон, каждая сторона в конфликте обязана применять запрещения и ограничения настоящей Конвенции и прилагаемых к ней Протоколов.
4. Ничто в настоящей Конвенции или прилагаемых к ней Протоколах не должно истолковываться как затрагивающее суверенитет государства или обязанность правительства всеми законными средствами поддерживать или восстанавливать правопорядок в государстве или защищать национальное единство и территориальную целостность государства.

5. Ничто в настоящей Конвенции или прилагаемых к ней Протоколах не должно истолковываться как оправдание прямого или косвенного вмешательства по какой бы то ни было причине в вооруженный конфликт или во внутренние или внешние дела Высокой Договаривающейся Стороны, на территории которой происходит этот конфликт.
 6. Применение положений настоящей Конвенции и прилагаемых к ней Протоколов к сторонам в конфликте, которые не являются Высокими Договаривающимися Сторонами, принявшими в настоящую Конвенцию или прилагаемые к ней Протоколы, ни прямо, ни косвенно не изменяет их юридический статус или юридический статус спорной территории.
 7. Положения пунктов 2–6 настоящей статьи не наносят ущерба дополнительным протоколам, принятым после 1 января 2002 года, которые могут применять, исключать или модифицировать сферу их применения в связи с настоящей статьей."»
-



**Enmienda al artículo I de la Convención sobre prohibiciones o restricciones
del empleo de ciertas armas convencionales que puedan considerarse
excesivamente nocivas o de efectos indiscriminados**

Los Estados Partes en la Segunda Conferencia de Examen, celebrada del 11 al 21 de diciembre de 2001, adoptaron la siguiente decisión de enmendar el artículo I de la Convención para ampliar el ámbito de su aplicación a los conflictos armados no internacionales. Esta decisión figura en la Declaración Final de la Segunda Conferencia de Examen, que se publica con la signatura CCW/CONF.II/2.

"DECIDEN enmendar el artículo I de la Convención como sigue:

1. La presente Convención y sus Protocolos anexos se aplicarán a las situaciones a que se refiere el artículo 2 común a los Convenios de Ginebra del 12 de agosto de 1949 relativos a la protección de las víctimas de los conflictos armados, incluidas cualesquiera situaciones descritas en el párrafo 4 del artículo I del Protocolo Adicional I a esos Convenios.

2. La presente Convención y sus Protocolos anexos se aplicarán, además de las situaciones a las que se refiere el párrafo 1 del presente artículo, a las situaciones a que se refiere el artículo 3 común a los Convenios de Ginebra del 12 de agosto de 1949. La Convención y sus Protocolos anexos no se aplicarán a las situaciones de tensiones internas y de disturbios interiores, tales como los motines, los actos esporádicos de violencia y otros actos análogos que no son conflictos armados.

3. En el caso de conflictos que no sean de carácter internacional que tengan lugar en el territorio de una de las Altas Partes Contratantes, cada parte en el conflicto estará obligada a aplicar las prohibiciones y restricciones de la presente Convención y de sus Protocolos anexos.

4. No podrá invocarse disposición alguna de la presente Convención o de sus Protocolos anexos con el fin de menoscabar la soberanía de un Estado o la responsabilidad que incumbe al Gobierno de mantener o restablecer el orden público en el Estado o de defender la unidad nacional y la integridad territorial del Estado por todos los medios legítimos.

5. No podrá invocarse disposición alguna de la presente Convención o de sus Protocolos anexos para justificar la intervención, directa o indirecta, sea cual fuere la razón, en un conflicto armado o en los asuntos internos o externos de la Alta Parte Contratante en cuyo territorio tenga lugar ese conflicto.

6. La aplicación de las disposiciones de la presente Convención y sus Protocolos anexos a las partes en un conflicto, que no sean Altas Partes Contratantes, que hayan aceptado la presente Convención y sus Protocolos anexos no modificará su estatuto jurídico ni la condición jurídica de un territorio en disputa, ya sea expresa o implícitamente.

7. Las disposiciones de los párrafos 2 a 6 del presente artículo no se interpretarán en perjuicio de los Protocolos adicionales adoptados después del 1° de enero de 2002, que pudieran aplicarse, ni excluirán o modificarán el ámbito de su aplicación en relación con el presente artículo."



تعديل المادة ١ من اتفاقية حظر أو تقييد استعمال أسلحة تقليدية
معينة يمكن اعتبارها مفرطة الضرر أو عشوائية الأثر

قدمت الدول الأطراف في المؤتمر الاستعراضي الثاني المعقود في الفترة من ١١ إلى ٢١ كانون الأول/ديسمبر ٢٠٠١ المقرر التالي لتعديل المادة ١ من الاتفاقية من أجل توسيع نطاق تطبيقها لتشمل المنازعات المسلحة غير الدولية. ويرد هذا المقرر في الإعلان الختامي للمؤتمر الاستعراضي الثاني، الوارد في الوثيقة .CCW/CONF.II/2

"تقرر تعديل المادة ١ من الاتفاقية لتنص على ما يلي:

"١- تنطبق هذه الاتفاقية وبروتوكولاتها الملحق بها في الحالات المشار إليها في المادة ٢ المشتركة بين اتفاقيات جنيف المؤرخة في ١٢ آب/أغسطس ١٩٤٩ لحماية ضحايا الحرب بما في ذلك أية حالة موصوفة في الفقرة ٤ من المادة ١ من البروتوكول الإضافي الأول الملحق بتلك الاتفاقيات.

٢- تنطبق هذه الاتفاقية وبروتوكولاتها الملحق بها، بالإضافة إلى الحالات المشار إليها في الفقرة ١ من هذه المادة، على الحالات المشار إليها في المادة ٣ المشتركة بين اتفاقيات جنيف: المؤرخة في ١٢ آب/أغسطس ١٩٤٩. ولا تنطبق هذه الاتفاقية وبروتوكولاتها الملحق بها على حالات الاضطرابات والتوترات الداخلية، كأعمال الشغب وأعمال العنف المنفردة والمتفرقة، وغيرها من الأعمال ذات الطبيعة المماثلة، باعتبار أنها ليست منازعات مسلحة.

٣- في حالة حدوث منازعات مسلحة ليست ذات طابع دولي في إقليم أحد الأطراف المتعاقدة السامية، يكون كل طرف في النزاع ملزماً بتطبيق محظورات وقيود هذه الاتفاقية وبروتوكولاتها الملحق بها.

٤- لا يجوز الاستناد إلى أي شيء في هذه الاتفاقية أو بروتوكولاتها كسبحة يد تعرض المسار سيادة دولة ما أو مسؤولية الحكومة عن الحفاظ، بكل الوسائل المشروعة، على القانون والنظام في الدولة أو إعادة إقرارها أو عن الدفاع عن الوحدة الوطنية والسلامة الإقليمية للدولة.

٥- لا يجوز الاستناد إلى أي شيء في هذه الاتفاقية أو بروتوكولاتها الملحقه بما كمبرر للتدخل، بصورة مباشرة أو غير مباشرة، لأي سبب كان، في النزاع المسلح أو في الشؤون الداخلية أو الخارجية للطرف المتعاقد السامي الذي يحدث ذلك النزاع في إقليمه.

٦- انطباق أحكام هذه الاتفاقية وبروتوكولاتها الملحقه بما على أطراف نزاع ليست من الأطراف السامية المتعاقدة التي قبلت هذا البروتوكول لا يغير، سواء صراحة أو ضمناً، مركزها القانوني أو المركز القانوني لاقليم متنازع عليه.

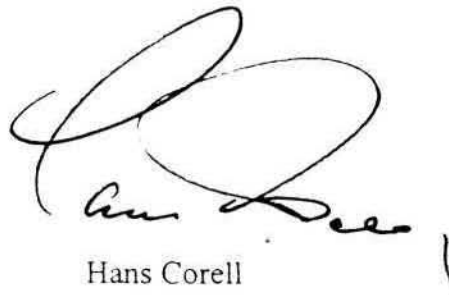
٧- لا تخل أحكام الفقرات من ٢ إلى ٦ من هذه المادة بالبروتوكولات الإضافية المعتمدة بعد ١ كانون الثاني/يناير ٢٠٠٢، التي قد تؤيد أو تستبعد أو تعدل نطاق تطبيقها بالنسبة إلى هذه المادة.

I hereby certify that the foregoing text is a true copy of the Amendment, adopted on 21 December 2001 at the Second Review Conference of the Parties to the Convention on Prohibitions or Restrictions on the Use of Certain Conventional Weapons which may be deemed to be Excessively Injurious or to have Indiscriminate Effects, which was held in Geneva, from 11 to 21 December 2001.

Je certifie que le texte qui précède est une copie conforme de l'Amendement adopté le 21 décembre 2001 à la Deuxième Conférence d'examen des Parties à la Convention sur l'interdiction ou la limitation de l'emploi de certaines armes classiques qui peuvent être considérées comme produisant des effets traumatiques excessifs ou comme frappant sans discrimination, tenue à Genève, du 11 au 21 décembre 2001.

For the Secretary-General,
The Legal Counsel
(Under-Secretary-General
for Legal Affairs)

Pour le Secrétaire général,
Le Conseiller juridique
(Secrétaire général adjoint aux
affaires juridiques)



Hans Corell

United Nations, New York
11 February 2002

Organisation des Nations Unies
New York, le 11 février 2002

